BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 6 of 2014

31.03.2014

Heard Mrs. R. Dutta, learned counsel appearing for and on behalf of the petitioner, who submits that the service report is awaited.

None is present for the respondent.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 123 of 2012

31.03.2014

Heard Ms. R. Paul, learned counsel for the petitioner and Mr. R. Gurung, learned State counsel.

Both the learned counsel prays that the matter may be listed tomorrow.

Prayer is allowed.

Accordingly, list this matter tomorrow i.e. 01.04.2014.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 125 of 2012

31.03.2014

Mr. V.G.K. Kynta, learned Sr. counsel for the District Council as well as Mr. P. Nongbri, learned counsel for respondent No. 6 is present.

Mr. H. Kharmih, learned counsel for the petitioner is not present. Hence, this matter is dismissed for default.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 213 of 2011

31.03.2014

Mr. B.M. Dolloi, learned counsel for the petitioner is present.

Mr. V.G.K. Kynta, learned Sr. counsel for respondents' No. 1, 2 and 3 submits that other counsel, Mr. B. Bhattacharjee for respondents' No. 8 and 9 is pre-occupied.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 333 of 2012

31.03.2014

The learned counsel for the petitioner, Mr. R. Kar is not present as informed by the learned counsel, Ms. A. Kharumnuid on the ground that he has gone for medical check up.

Mr. R. Gurung, learned State counsel prays that the Government intends to file the additional affidavit bringing into record the enquiry report.

Prayer is allowed.

List this matter after 2(two) weeks.

JUDGE

D. Nary

WA No. 30 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE SR SEN

Due to the hearing on WA No. 17 of 2013, this case could not be taken up today.

List this present Writ Appeal for hearing after 3(three) weeks.

Judge **CHIEF JUSTICE**
(Hon'ble Mr. Justice SR Sen)

V Lyndem

WA No. 31 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE SR SEN

Due to the hearing on WA No. 17 of 2013, this case could not be taken up today.

List this present Writ Appeal for hearing after 3(three) weeks.

Judge **CHIEF JUSTICE**
(Hon'ble Mr. Justice SR Sen)

V Lyndem

WA No. 44 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE SR SEN

Due to the hearing on WA No. 17 of 2013, this case could not be taken up today.

List this present Writ Appeal for hearing after 3(three) weeks.

Judge **CHIEF JUSTICE**
(Hon'ble Mr. Justice SR Sen)

V Lyndem